

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WEST ZONE, BENCH AT PUNE**

Original Application No. 08 of 2023

IN THE MATTER OF:

Mr. Sudam Govindrao Jadhav

...Applicant

Versus

Kalyan Toll Infrastructure Limited and
4 others

...Respondents

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Date: 15/5/23

Place: Indore.



Submitted By

N. Subyani

Counsel for Respondent

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WEST ZONE, BENCH AT PUNE**

Original Application No. 08 of 2023

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Mr. Sudam Govindrao Jadhav

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...Respondents

REPLY ON BEHALF OF RESPONDENT NO. 1 (Project Proponent)

MAY IT PLEASE YOUR LORDSHIP:

The respondent above-named most humbly submits as under:

The answering Respondent is the Project proponent and is hereinafter referred to as "Respondent" or "Answering Respondent". Respondent is engaged into business of Infrastructure development projects including constructions of Road and Bridges from the last 40 years. The Respondent Company has several thousand crores of orders from Maharashtra PWD and project in question is one of them. The Respondent is highly reputed and experienced organization in such Infrastructural development projects. The Respondent had installed Ready Mix Plant (RMC) on Gat no. 141 and Hot Mix Plant on Gat no. 143, both are adjacent to the Farm of the Applicant situated at Gat no. 142. The Applicant appears to have no complaint in respect of RMC Plant situated at Gat no 141 as the main complaint is directed for the machine/plant situated at Gat no.143 and there are no specific averments of damages being caused to his crops by this Plant. However, for just and proper adjudication, the Respondent has provided particulars and facts in respect of both these plants, which hereinafter are also referred to as "Machine/plants" or "Plant/Machine".

PRELIMINARY OBJECTIONS

1. The Applicant/Complainant has no locus to file the present application. The alleged loss to crops relates to the Agricultural farm situated at Gat no. 142. Whereas the Applicant Mr. Sudam Govindrao is not the owner/co-owner of the said Gat number. The proof of ownership of this Gat no. is the corresponding 7/12 extract from the Land Register

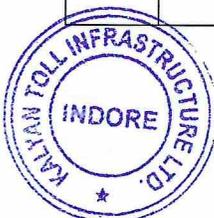


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(Maharashtra Bhoomi Abhi Lekh), which includes complete information about the Agricultural Land in the rural areas of Maharashtra and serves as a proof of ownership of Land. The answering Respondent is annexing herewith a copy of 7/12 extracts of Gat no. 142 marked as **Annexure A/1**, which shows that there are six joint owners of the Agricultural Land comprised in this Gat no. and the Applicant Mr. Sudam Govindrao is not one of them. Further, the Applicant has declared himself to be the owner of the said Gat no. but it is clear that the Applicant is not one of the owners, therefore, he acquires no Locus to file the present Application.

2. The Applicant has not come with clean hands before this Hon'ble Tribunal. The Applicant is claiming compensation for the alleged losses suffered by him in the last 5 Years i.e., from 2017 to 2022 and complains that no compensation for the damages has been received (Para 11 of the Application). Whereas the Fact remains that the answering respondent's plant/machine were temporary operating between 03/02/2022 and 19/02/2023, particulars of which are stated in detail in the later part of this reply. Therefore, the claim for compensation made by the Applicant is false. The applicant has no claim on the merits also as is averred in the later part of this Reply.
3. The Applicant vide its letter dated 04.10.2022 (Annexure L on Page no. 71-74 of the Application) addressed to the Sub- Regional Officer of the Pollution board has claimed the following compensation;

S.no	Amount of Compensation Claimed	Particulars
i.	Rs 18,00,000/-	Against the crop of banana during the year 2020-2021. It is pertinent that the Plant of the answering Respondent was not installed during 2021 and the plant came into operation only on 03.02.2022.
ii.	Rs 3,25,000/-	Against crop of Sugarcane during the year 2021-2022. Again, the Applicant has not timed the alleged losses with the operation of Plant run by the answering Respondent.
iii	Rs 10,40,000/-	Against crop of Seed Onion, Summer Pepper during the year 2022-2023.



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	<p>It is pertinent that pursuant to direction dated 01.02.2023 of the Hon'ble NGT, a undated report has been Filed by a Joint Committee wherein during the visit at Gat no. 142 it was observed that</p> <p>(i)sugarcane has been harvested and was lying in the Farm (ii)Wheat crops were found on Farm (iii) Summer soyabean was found (iv) Onion seed production was found</p> <p>It is clear that the description given by the Applicant of the crops alleged to have suffered damages does not match with the observation of the Committee.</p> <p>It is also pertinent that the work was completed by the Respondent during third week of January 2023 and the dismantling of the Plants started from 19.02.2023.</p> <p>It is also pertinent that no damage has been caused to crop of seed onion and there is no adverse remark by the Committee on these issues. The Respondent is annexing herewith the Photographs of crop of seed onion which were clicked during the visit of the Committee and it can be seen that no damage has been caused to them. To evidence this fact the Photographs are annexed herewith and marked as Annexure A/2 (Colly).</p> <p>Similarly, photographs are annexed herewith that the wheat crop had found no traces of pollution during the visit of the Joint Committee and the same is marked as Annexure A/3 (Colly).</p>
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It is therefore clear that the Applicant has suppressed vital facts, stated wrong facts and has not come with clean hands before this Hon'ble Tribunal.

4. No Particular/data has been provided by the Applicant in respect of the yield/quantity of crop received to substantiate its losses. The Applicant has not stated the yield/quantity of the previous harvesting season and also the present harvesting season, so that both could be compared and it can be ascertained whether the applicant had suffered any loss or not. No



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evidence of cogent material has been placed on record by the Applicant in this respect.

5. The above submission is made by the Respondent without admittance that the Applicant has in fact suffered any loss. The case of the Respondent is that its Plant did not emit any Pollutants which could damage the crops of the Applicant situated far away. For want of such vital yield/quantity figures, the Applicant does not make out any case and all the allegation and submissions of the Applicant remains unsubstantiated and devoid of any merits.
6. Considering the wrong and unsubstantiated facts stated by the Applicant, it becomes clear that the Application has been filed with *mala fide* intent and this amounts to abuse of the process of law.

MATERIAL FACTS SUPPRESSED BY THE APPLICANT

1. The plant is attached to a pollution control unit i.e., Bag House, which had 280 filters to control pollution, dust or any pollutant A photograph of the Plants is **Annexure A/4 (Colly)** and the Photograph of the Pollution control unit that is the Bag house to control the pollution is **Annexure A/5(Colly)**.
2. Besides periphery of plant/machines and ground were covered with the help of a Green Net and Tin Sheet to arrest spread of pollution any further. A photograph evidencing this fact is annexed as **Annexure A/6(Colly)**. A metallic road was constructed within the premises which can be evidenced from the Photograph as **Annexure A/7(Colly)**. Wetting and cleaning of the Plant was regularly done during the time of plant operation with the help of water tankers and water pipes. Dust outer unit point was covered and underground water tank was being used, and the ash, dust and pollutant were removed to be released in water which can be evidenced by Photographs annexed as **Annexure A/8 (colly)**. It is therefore, clear that the respondent had covered the Plant and made adequate arrangement for pollution control, which were as per the prescribed standard and limits as mentioned under the Pollution Control Acts. Also, it is pertinent to

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note that the Respondent No. 1 has made all arrangements like green net covering the whole plant to avoid or reduce the dust extraction while the plant was running and availability of water tankers to sprinkle the same on the road adjacent to the plant which can be evidenced by Photograph annexed as **Annexure A/9**. With all the above systems in place, the possibility of the pollution spread by the plant/machines were limited to maximum distance of 5 ft., whereas, the Farm of the Applicant was situated at distance of 100 ft.

3. The Plant was commissioned on 03.02.2022 and because of the completion of the work, the plant's operations were stopped from third week of January 2023. The Respondent started dismantling the plant from 19.02.2023. During the period 03.02.2022 and 19.02.2023, the plant was operational only between March 2022- May 2022 and thereafter from October 2022 upto third week of January 2023. Thus, the Plant was inoperative from June 2022- September 2022 due to rainy season. It is also important to note the operating time of the plant as prescribed by the Government is from 8:30-9:00 A.M. to 5:00-6:00 P.M. which is inclusive of loading and unloading of vehicles, workers leisure and lunch time and frequent cooling time required for plant machinery, which demonstrates that the effective running of the plant was for 2.5-3 hours per day only.
4. Even the Committee during its site visit on 22.02.2023, after inspection has not come to a conclusion that the applicant's crop was damaged due to operation of Respondent's plant. The only negative observation of the Committee in Para 4 (d) is that there was possibility of dust particles reaching farms of Applicant with the wind. Considering the limited time of operation of the Respondent's plant and considering how many times the wind was blowing strongly in the direction of Applicant's Farm during the operation of the Plant, there is insufficient evidence to prove that any damage was caused due to the Respondent's Plant/Machinery.
5. During the inspection of the Committee, crops of Wheat were also standing. The Respondent has already annexed Photographs showing that the Wheat seed have no sign of dust.



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6. The Applicant has been writing letters in great numbers to various authorities making complaint about the alleged damage to his crops due to machines installed by the Respondent in the adjacent farm. The Respondent submits that writing scores of letters to different authorities was an exercise conducted by the Applicant to make the use of these correspondences as a pretext for later on seeking compensation from the Respondent. Even though, the Applicant was next door neighbour, it did not write a single letter of complaint to the Respondent, because the Applicant was aware that the moment, he would write any letter to the Respondent, he would receive a proper response from the Respondent which would take out all the air from the balloon and thereafter, the Applicant would not be in a position to make a claim against the Respondent.
7. The crops, which the applicant has claimed to be damaged, has already been cultivated and harvested 2 times in a year. Also, new crops are cultivated upon that land. The Applicant has failed to establish any nexus between the time of cultivation of his crops and the operation of the plant of the Respondent which is most crucial to establish the alleged claim for compensation. Because time is the essence / relevant factor to raise such allegations and because the Applicant has failed to do so, it is clear that the Applicant is making false contentions.

PARA WISE REPLY

Reply to Para no. I and II of the Application are not necessary.

Reply to Para no. III of the Application

It is denied that the Petition/ Application pertains to serious issue of the dust hazards damaging the agricultural plants due to the machine/plants of the respondent. It is also denied that the applicant owns the farm land bearing Gat no. 142 at village Aadgaon Darade, Tal. Sehu, Dist Parbhani. The Respondent has already annexed 7/12 extract evidencing that the Applicant is not the owner/co-owners of the said Gat no. It is also denied that the Respondent's machine/ plant is in close proximity with the farm of



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Reply to Para no. 4 of the Application

The contents are admitted that the Respondent has established its Machines/plant after taking requisite consent from the relevant authorities. This is an admission of the Applicant and he cannot blow hot and cold.

Reply to Para no. 5 of the Application

The contents of this Para are denied. Even though the Applicant's agricultural land is adjacent to the Respondent's Plant/ Machinery, the distance between the two is 100 ft. It is also denied that any harm is caused to the applicant's agricultural produce owing to Respondent's Plant/ Machinery. The Applicant has annexed the photographs (Annexure B) to allegedly show that the Respondent's plant and machinery was causing alleged pollution. There is no evidence on record that the alleged pollution shown in the photograph was caused by the Respondent's plant/ machinery. This could also be caused by the dust/soil particles in the neighboring farms when the wind is blowing strongly. The Respondent has already submitted that adequate control and measures were in place and there was no possibility that the dust from the plant/machine could go beyond a distance of 5 ft.

Reply to Para no. 6 of the Application

The contents of this Para are denied as False and frivolous. There is only a bold allegation by the Applicant that his family was suffering from respiratory problem. No evidence has been produced by the Applicant. It is also denied that there is any violation of the Applicant's fundamental rights under Article 21 of the Indian Constitution. There is no such complaint by any of the neighboring farm owner. The Applicant has annexed photographs (Annexure C). However, the Applicant has not explained as to how these photographs are useful to support his case. The first photograph shows leaves of certain plants, which does not prove anything and even it does not prove that the photographs are taken from the Applicant's farm. The second photograph is an unclear picture which does not necessarily prove that it was clicked at the site where the Respondent's plant/machinery were installed and they also do not prove that the Respondent's plant/ machinery have anything to do in this photo.

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the Applicant. The distance between the two is 100 fts. It is also denied that the machine/plant emits huge quantity of dust, ash and hazardous small pollutants which spread out and damages the Applicant's farm. The Respondent has already submitted that the dust, ash and other pollutants are controlled through the safety measures installed and the maximum reach is 5 ft. from the Plant/machine.

Reply to Para no. IV of the Application

It is denied that the applicant is entitled for any compensation under the NGT Act 2010. It has already been submitted that the Applicant does not make a bona fide claim and the Application has been filed with *mala fide* intent and ulterior motives. It has also been already submitted that the Applicant is not the owner of the subjected farm land and therefore, has no locus.

Reply to Para no. 1

The contents of this para are repetitive and hence, no reply is required. The Applicant has annexed Photographs of Production of Banana in 2019 which is irrelevant, and does not prove anything. It is not the case of the Applicant that his existing crop in 2022-23 of Banana is damaged or inferior. In fact, there is no claim for the Banana crop and therefore, the Applicant is trying to misguide this Hon'ble Tribunal by annexing such irrelevant Photographs.

Reply to Para no. 2 of the Application

The contents of this para so far as it relates to respondent's company and its installation of machine/plants at Gat no. 141 is admitted. However, it is denied huge quantities of ash, dust and hazardous pollutants were emitted from the Respondent's machine/plant which damaged the crop of Applicant's farm.

Reply to Para no. 3 of the Application

The contents are in respect of Respondent no. 2, MPCB, therefore no reply required.

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Reply to Para no. 7 of the Application

The contents of this para are denied. The applicant submits that the Respondent's plant/machinery is operating without following rules/norms. In reply a copy of the Consent no. R.O-AURANGABAD/CONSENT/2201001188 dated 27.01.2022 issued by Maharashtra Pollution Control Board evidencing operation of hot mix and ready-mix concrete Plant is annexed herewith and marked as **Annexure A/10**. Besides all the other rules and regulations has been followed by the Respondent. It has also followed daily necessary steps like sprinkling water all over the plant and nearby areas to settle down the remaining dust, if any etc. to safeguard the environment and prevent pollution.

Reply to Para no. 8 of the Application

The contents of this Para are repetitive and hence, no reply is required. The Applicant has made baseless allegation that it was not able to produce export quality products without substantiating the same with any evidence.

Reply to Para no. 9 of the Application

The Applicant has stated that the permissions by the Gram Panchayat was granted for installation of the Plant/Machine on Gat no.145,143,154,149 but the Respondent has installed their current machine on Gat no. 141 so there is a violation of NOC. In reply it is submitted that the contents of this Para are denied as factually not correct. One of the Machine/Plant was established on Gat no.143 also. The Panchayat's approval must be considered as in principle approval for installation of Respondent plant/machinery nearby or adjacent to the Applicant's farm.

However, it is further submitted that violation of NOC cannot be a subject matter of the present Application/Petition, which is for grant of compensation for the alleged damages caused to the Applicant's Crop.

Reply to Para no. 10,11,12,13,14 of the Application

The contents of these paragraphs relate to certain correspondences and communications exchanges between the Applicant and the Authorities. As the respondent is not privy to these correspondences and communications, the Respondent is unable to provide a reply. However, the Respondent would like to reiterate that during the entire year of working in the adjacent farm, the applicant has not written a single letter of complaint to the



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Respondent, who could have given appropriate reply to the applicant. Various writing of letters to the Authorities by the Applicant was a pretext to claim compensation, which is being now done by the Applicant.

Reply to Para no. 15 ,16,18,19 of the Application

The Applicant has stated that on the day when the officers of the Respondent no. 2 MPCB visited respondent's plant/machine, **they found no pollution**. This in itself shows that there was no pollution and the applicant is merely trying to cook a story. So far as other communications between the Applicant and the Authorities, which are stated in this para are denied for want of knowledge as the Respondent is not privy to them.

Reply to Para no. 17 of the Application

The contents of this para are denied. The Applicant has stated that a punchnama was made on 12.10.2022 wherein it was observed that sugarcane and soyabean was damaged due to the Respondent's Plant/machinery. However, it is also stated very clearly that on the date of the Punch Nama, **the plant/machinery was closed and not working**. The Punchnama therefore, becomes dubious as it was made purposely on the day when the Plants/Machine was not working. Further, this Punchnama was made behind the back of Respondent and does not bear signature of the Respondent's representative, Therefore such Punchnama has no value and applicability in the Respondent's case. The Applicant is making a false allegation that the plant/machines were deliberately closed when the inspection was made. The Respondent submits that it does not dream of an inspection which is carried out abruptly. It was for the panchayat to visit the site when the plant was in working condition. There is no cogent reason provided in the alleged punchnama about damage to the Applicant's crop. Such unsubstantiated punchnama cannot be relied upon.

Reply to Para no. 20 of the Application

The contents of this para are denied as false. The allegation of the Applicant that the Respondent has not provided pollution control system is not correct. It has already been stated earlier that the adequate measures for controlling the pollution were in place. The averments of the Applicant about violation of Article 51-A (g) are misplaced and not correct.

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metallic road {which was reported to be not found was newly constructed as can be seen from the Photographs already annexed. The unit's name and address and project details were also installed at the site as can be seen from the Photograph annexed herewith and marked as **Annexure A/11(Colly)**. 11

It is also pertinent to note that subsequent to the visit by MPCB Officials on 07.10.2022, it was confirmed by the MPCB-vide letter dated 17.10.2022 (Annexure I) addressed to the Applicant that **MPCB has taken appropriate actions with regard to the complaint of the Applicant.**

Reply to Para no. 23, 24 of the Application

The Applicant has alleged that the respondent did not obtain "consent to operate" from the Pollution Control Board. In reply it is submitted that this consent was received subsequently.

However, again, this issue is irrelevant for the subject matter of the present Application/Petition as it has no bearing on the compensation allegedly claimed by the Applicant.

Reply to Para no. 25 of the Application

The contents of this Para are not correct. In this Para the Applicant has stated about a letter dated 21.10.2022 received from MPCB and stated about various alleged non compliances on part of the Respondent. However, the fact remains that this letter dated 21.10.2022 from MPCB to the Applicant (Annexure P) Page 95-96 of the Application, on the contrary speaks that **appropriate action had already been taken by the MPCB against the complaint of the Applicant.** Therefore, the contents of this Para are not correct and hence denied.

Reply to Para no. 26 of the Application

The contents of this Para are repetitive in nature and hence, not replied. The allegation of the Applicant about non- compliance of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act 1981 are also denied as devoid of any merit and substance.



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Reply to Para no. 21 of the Application

In this para the Applicant has alleged violation of sub section (1) and (2) of section 4 of the Hazardous Waste (Management, Handling and transboundary Movement) Rules 2008. In reply, the Respondent submits that this is false and frivolous allegation without any cogent material or evidence. The Respondent further submits that it has complied with all the necessary permissions and has not done anything detrimental to the environmental condition. The Plants were attached to a pollution control unit, which was always operative; therefore, the contentions of the applicant are baseless.

Reply to Para no. 22 of the Application

The Applicant states that the MPCB officers visited the site on 07.10.2022 to check the compliance of the concerned conditions and a visit report dated 07.10.2022 was submitted. The Applicant has admitted that at the time of the inspection, **the Plant/Machinery activities were stopped due to rain.** The Respondent submits that the Report could not be made if the plant was not working and therefore, this report does not help/support the Applicant's case. However, the fact remains that it is admitted in the report by the **MPCB officials that it did not find deposition of dust particles on the leaf plant of the Applicant's farm.** It is also pertinent to mention that during the inspection, authorized person of the Respondent were not present so as to satisfy the queries of the MPCB officials. However, it can also be seen from this Report that the important arrangements to contain dust emission were found in place by MPCB officials. The MPCB officers found the following systems in place

- i. Bag filter provided for control of dust emission
- ii. Water spray system was provided at the Hot mix Plant.
- iii. Recirculation system net provided
- iv. Green Belt was provided around peripheri but was not adequate
- v. Water spray sprinkler used at the time of operation of the Plant
- vi. Fencing wall provided around the site premises however, found broken at some places

However, certain minor non compliances were observed by the MPCB officials which is being harped strongly by the Applicant. It is submitted that such minor non compliances would not contribute to the emission of the dust to reach the fields of the Applicants. It is also pertinent that



environment and health hazards causing to the Applicant and farmers having adjacent farms at Gat no. 141 and nearby areas. The Applicant has made a false complaint which has no merits. There is no other complaint by any other farmers or villagers residing/working near to Gat no. 141.

REPLY TO THE GROUND C

The Ground raised by the Applicant is baseless. There is no violation of NOC granted to the Respondent. The Plant/Machineries were installed by the Respondent after obtaining requisite permissions.

Further, this issue is irrelevant to the subject matter of the Petition/Application which is in respect of claim of alleged compensation.

REPLY TO THE GROUND D

The Ground raised by the Applicant is baseless. The Applicant states that he has not received any compensation though he has allegedly suffered loss. This cannot be a ground. The Respondent submits that the Applicant has not suffered any loss due to the Respondent and therefore, he is not entitled to receive any compensation whatsoever.

REPLY TO THE GROUND E

The Ground raised by the Applicant is baseless, exaggerated and non-substantiated. There was no deterioration to the environment for the ambient air quality due to Respondent's plant/machine as is being falsely alleged by the Applicant.

REPLY TO THE GROUND F

The Ground raised by the Applicant is baseless. The grievance of the Applicant is that the Authorities did not take any action against the Respondent. The Respondent has already clarified that there was no reason whatsoever for the authorities to take any action against the Respondent because the complaint filed by the Applicant has no Legs.

REPLY TO THE GROUND G to J

The Ground raised by the Applicant is baseless. The Applicant has repeated its allegation about Violation of provisions of all the laws which he could find in the Law books of India. Such allegations are baseless,



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Reply to Para no. 27 of the Application

The contents of this para relate to issuance of a notice by the Sub Regional officer, Aurangabad. However, the Applicant has not annexed any letter in this respect. Therefore, the Respondent is unable to answer the same.

However, from the contents of this para it appears that merely a "Show Cause Notice" was issued and the fact remains that no action has been taken by the Authorities against the Respondent which speaks that either the Respondent had duly complied with the observations of the Authorities or the observations of the Authorities were not bona fide.

Reply to Para no. 28 of the Application

The Applicant has stated that the Respondent's Industry is located in Pollution Prevention area. However, this averment is not substantiated by any cogent material or evidence hence, such averment on part of the Applicant is denied being devoid of any merits. It is reiterated that no pollution was caused due to Respondent's Plant/Machinery.

Reply to Para no. 29 of the Application

The contents of this para are hypothetical and contrary to the facts. The Respondent No.1 submits that the plants have been completely dismantled in February 2023 and currently, there is no activity going upon that land. The question of compensating the Applicant does not arise.

Reply to Para no. 30, 31, 32 and 33 of the Application

Applicant has stated that despite writing constantly to the various authorities, no effective remedy was provided. In reply the Respondent submits that inspections have been carried out firstly by MPCB officials on 07.10.2022 and thereafter, by the Committee appointed by this Hon'ble Tribunal on 22.02.2023. In both the Inspections, no evidence was found which can prove that any damage was caused due to Respondent's Plant/machine. It is therefore clear that the Authorities deemed it fit not to take any action against the Respondent because the complaint filed by the Applicant had no merit.

REPLY TO THE GROUND A and B

The Ground raised by the Applicant is baseless. The Applicant is making a false statement that the present application pertains to serious issue of



unsubstantiated, devoid of any merit and a mere tactics to misguide this Hon'ble Tribunal.

PRAYER

1. The Applicant is not entitled to any of the "Interim Prayer" or "Prayer-Final Prayer" as has been prayed for in the Application.
2. The Respondent No.1 most humbly prays that the present application may kindly be dismissed as the concerned plants have already been dismantled and the alleged crops have also been harvested by the Applicant.
3. Exemplary costs must be imposed against the Applicant for filing such false and frivolous application and with mala fide intent to take undue advantage from the Respondent.

Date: 15.05.2023

Place: Indore

Submitted By

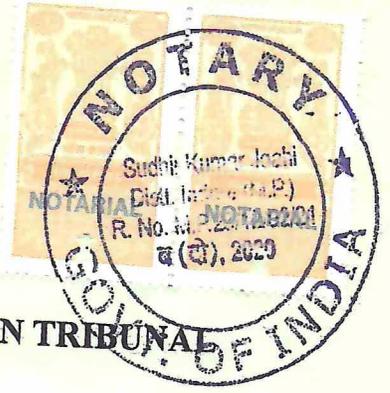


Counsel for Respondent



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Sl. No. 1578/23
Date 15/05/2023



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WEST ZONE, BENCH AT PUNE

Original Application No. 08 of 2023

IN THE MATTER OF:

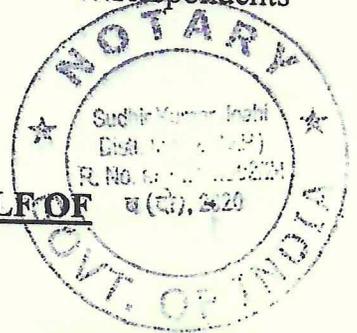
Mr. Sudam Govindrao Jadhav

...Applicant

Versus

Kalyan Toll Infrastructure Limited and 4
others

...Respondents



AFFIDAVIT IN SUPPORT OF REPLY ON BEHALF OF
RESPONDENT NO.1(Project Proponent)

I Rajesh Garg, son of late Shri Kalyanmal Garg, aged 55 years, occupation Business, resident of 49-C Bicholi Mardana, Bicholi, Indore solemnly affirm and state on Oath as under:

1. I am the Director of the Respondent Company. I am able to sign this Affidavit as I am aware of the facts of the Case.
2. I verify that this Reply has been drafted under my instructions. I have read the Reply and I have understood the same. The contents are true and correct and are based on my personal information and the information derived from the record of the case. I have not suppressed any material fact in Rejoinder.
3. I declare that the facts and information in this Reply are true to the best of my knowledge and belief.
4. All the photocopies of the documents annexed are the copies of the documents which they purport to be the copies thereof.

Joshi
Sudhir Kumar Joshi
NOTARY
Distt. INDORE (M.P.)



DEPONENT

Rajesh Garg
(Rajesh Garg)

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SECRET
NO FORN DISSEM

RECEIVED BY THE NATIONAL ARCHIVES

ON 11/17/2009

FROM THE NATIONAL ARCHIVES

REF ID: A63888

DATE: 11/17/2009

TIME: 10:17

BY: [illegible]

RECEIVED BY THE NATIONAL ARCHIVES

ON 11/17/2009

FROM THE NATIONAL ARCHIVES

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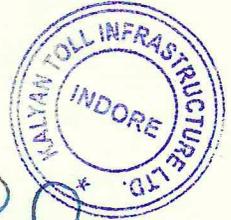
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VERIFICATION

I, Rajesh Garg, the deponent above named do hereby verify the contents of the Reply of the above affidavit being true to my personal knowledge and belief.

Signed and verified on 15th May at Indore.



[Handwritten signature]

Signed before me DEPONENT
(Rajesh Garg)



This Document is Executed By *Rajesh Garg*
& Signed Before me of Pages *2*
on dt. *15/05/2023* Excepted the
Contents to be True which reconised by
Sri. *[Signature]*

[Signature]
Sudhir Kumar Joshi
NOTARY
Dist. INDORE (M.P.)

Identified by me

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WEST ZONE, BENCH AT PUNE**

Original Application No. 08 of 2023

IN THE MATTER OF:

Mr. Sudam Govindrao Jadhav

...Applicant

Versus

Kalyan Toll Infrastructure Limited and 4
others

...Respondents

LIST OF ANNEXURES

S.no	Annexure	Particulars
1	A/1	7/12 Extract Evidencing that the Applicant is not the owner of Gat no. 142
2	A/2 (Colly)	Photographs of crop of seed onion which were clicked during the visit of the Committee Evidencing that no damage is caused to the crop.
3	A/3(Colly)	Photograph Evidencing that the Wheat seed have no sign of dust is found during the visit of the Committee.
4	A/4(Colly)	A photograph of the Respondent's Plant/Machine.
5	A/5(Colly)	Photograph of the Pollution control unit that is the Bag house to control the pollution installed at the Respondent's Plant/Machine.
6	A/6	Photograph of the Green Net and Tin Sheet installed at Respondent's Plant/Machine.
7	A/7	Photograph Evidencing Metallic road was constructed within the premises of the Respondent adjacent to the Plant/Machine.
8.	A/8(Colly)	Photograph Evidencing wetting and cleaning of the Plant regularly was done with the help of water tankers and pipes.
9.	A/9	Green net covering the entire plant/machine and periphery to avoid the dust extraction.
10.	A/10	A copy of the Consent Letter issued by Maharashtra Pollution Control Board evidencing Consent to Establish of hot mix and ready-mix concrete Plant
11.	A/11(Colly)	The unit's name and address and project details were also installed at the site

Date: 15.05.2023

Place: Indore

Submitted By

(Signature)



Counsel for Respondent

TRUE COPY



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पुत्रक)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७]

19

अहवाल दिनांक : 04/01/2023

गाव :- आडगाव दराडे
(546463)

तालुका :- सेलू

जिल्हा :- परभणी

ULPIN : 31133871822 भूमापन क्रमांक व उपविभाग : 142

31133871822

भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेतपत्रे स्थानिक नाव :

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फे.फा.	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी	515	सुनिल सुदामराव जाधव	1.00.00	2.15		(1742)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र जिरायत	516	राहुल सुदामराव जाधव	1.00.00	2.15		(1634)	इतर अधिकार विहीर
बागायत							1 मालक एक स्वतः (66)
एकूण	517	रंजीत सुदामराव जाधव	1.00.00	2.15		(1634)	[बोजा सुंदरलाल सावजी अर्बन को.बँक शाखा जिल्हाचे कर्ज रु. 100000/- रंजीत सुदामराव जाधव कडे] (814)
ला.पो. क्षेत्र							[शाखा जिल्हाचे कर्ज रु. 100000/-
ब) पोट-खराब क्षेत्र (लागवड अयोग्य)	992	राजश्री राहुल जाधव	1.00.00	2.15		(1634)	सुनिल सुदामराव जाधव कडे] (814)
वर्ग (अ)							[शाखा जिल्हाचे कर्ज रु. 100000/-
वर्ग (ब)	993	दिपाली रंजीत जाधव	1.00.00	2.15		(1634)	सुनिल सुदामराव जाधव कडे] (814)
एकूण							[बोजा सुंदरलाल सावजी अर्बन को.बँक शाखा जिल्हाचे कर्ज रु. 1363)
पो.ख.							[शाखा जिल्हाचे कर्ज रु. 1,50,000/-
एकूण क्षेत्र (अ+ब)	1033	प्रियंका सुनिल जाधव	1.00.00	2.15		(1742)	राहुल सुदामराव कडे] (1363)
आकारणी							[बोजा राष्ट्रीयकृत बँक महाम्ना] (1464)
जुडी किंवा विशेष आकारणी							[H.C.I.C.I बँक शाखा परभणी कडून रु. १७,७००/- रु कर्ज घेतले रंजीत सुदामराव व सुनील सुदामराव व राहुल सुदामराव यांनी कर्ज घेतले] (1464)
							[बोजा सहकारी सोसायटी इकरा] (1632)
							[मौ.माणा येथील खालील खातेदारांनी S.A.F.L Sustainable agro-commercial Finance Ltd Branch Parbhani कडून राहुल सुदामराव यांनी रु. ६,२७००० रु कर्ज घेतले] (1632)
							प्रलंबित फेरफार : नाही.
							शेवटचा फेरफार क्रमांक : 1742 व दिनांक 15/11/2022
							सीमा आणि भूमापन चिन्ह :
							जुने फेरफार क्र. (460) (461) (462) (539) (600) (625) (825) (851) (1294)

टीप :- या ७/१२ वरील गाव नमुना - १२ मधील पिकांचे एकूण क्षेत्र हे सकृतदर्शनी गाव नमुना - ७ च्या एकूण क्षेत्राच्या मेळात नाही. याबाबत संबंधितांनी पिकांच्या क्षेत्राची दुरुस्ती करून घ्यावी.

गाव नमुना बारा (पिकांची नोंदवही)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९]

गाव :- आडगाव दराडे (546463) तालुका :- सेलू

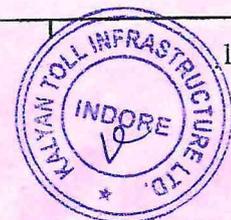
जिल्हा :- परभणी

भूमापन क्रमांक व उपविभाग : 142

<https://mahaferfarpune.enlightcloud.com/DDM/PgHtml712>

1/4/2023

TRUE COPY



(१)	(२)	(३)	(४)	(५)	साधन		जमीन		(११)
					(६)	(७)	(८)	(९)	
					हे.आर. चौ.मी	हे.आर. चौ.मी			हे.आर. चौ.मी
2015-16	खरीप		निभळ	मृग		0.2000			
			मिश्र	सोयाबीन		2.0000			
			मिश्र	केळी	1.8000				
	रब्बी		मिश्र	ज्वारी		1.2000			
			निभळ	गहू	0.8000				
2017-18	खरीप		मिश्र	केळी	1.8000				
			मिश्र	सोयाबीन		2.0000			
			निभळ	मृग		0.2000			
2018-19	खरीप		मिश्र	सोयाबीन		2.0000			
			मिश्र	केळी	1.8000				
			निभळ	मृग		0.2000			
2019-20	खरीप		मिश्र	केळी	1.8000				
			निभळ	मृग		0.2000			
	रब्बी		मिश्र	सोयाबीन		2.0000			
			निभळ	हरभरा (काबली)	2.0000			विहिर	
2020-21	खरीप		निभळ	सोयाबीन	2.0000			विहिर	
	रब्बी		निभळ	हरभरा (काबली)	2.0000			विहिर	
2022-23	खरीप	516*	निभळ	सोयाबीन	2.0000			विहिर	
		515*	निभळ	सोयाबीन	2.0000			विहिर	
		993	निभळ	कापूस		1.0000			
		517	निभळ	कापूस		1.0000			
		1033	निभळ	सोयाबीन		1.0000			
		992	निभळ	सोयाबीन		1.0000			

टीप : * सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."
दिनांक :- 04/01/2023
सांकेतिक क्रमांक :- 27170001021392000012023116

तलाठी सज्जा
(नाव :- संतोष भिरवाडी इंदूर डे ला. सेल
तलाठी साईम - आडगाव दराडेला :- सेल जि :- परभणी



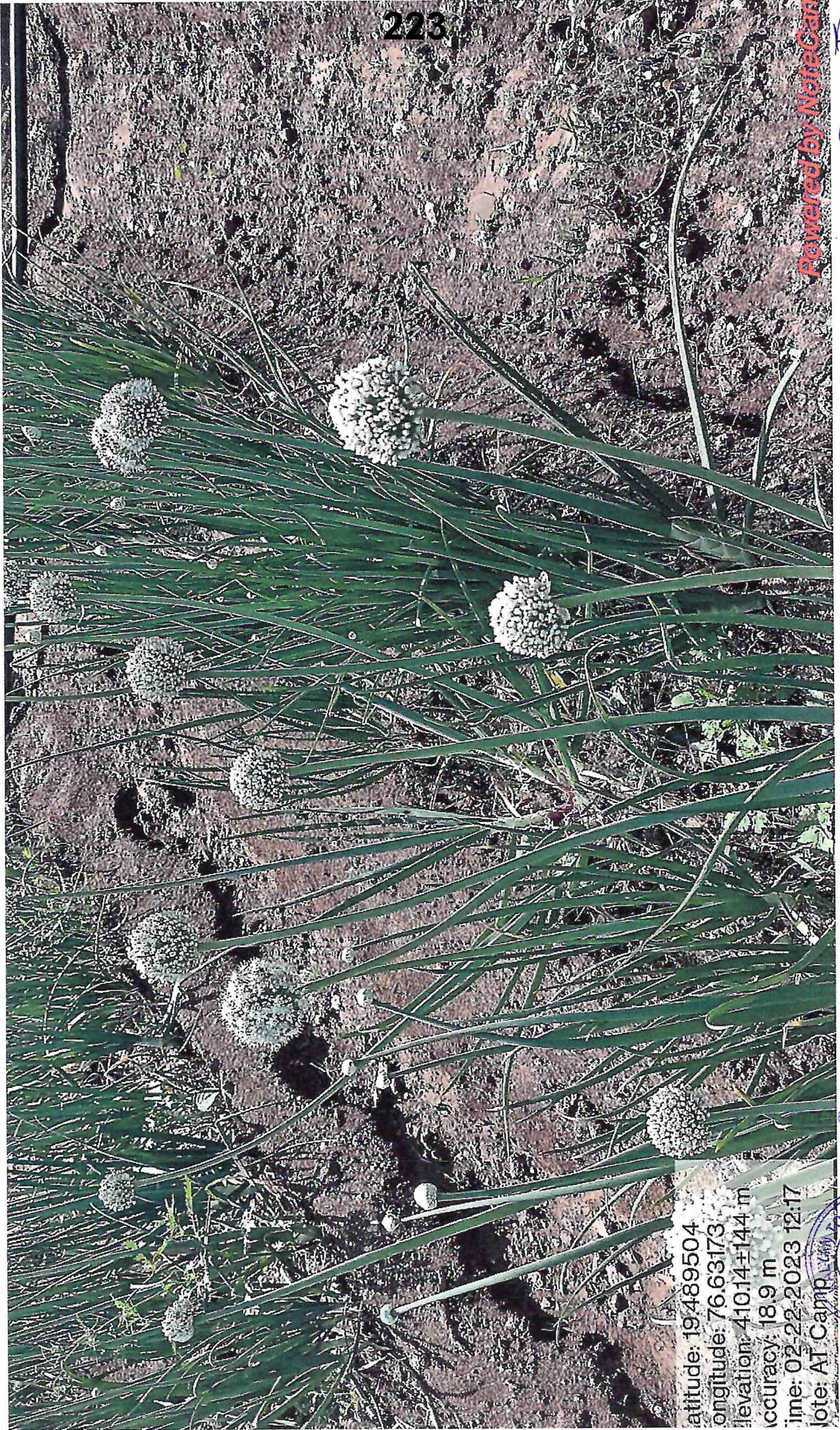
TRUE COPY

223

Powered by NoteCam

Annexure
A/2
(Cally)

21



Latitude: 19.489504
Longitude: 76.63173
Elevation: 410.14±14.4 m
Accuracy: 18.9 m
Time: 02-22-2023 12:17
Note: AT Camp

u
COPY





224

Powered by NoteCam

Latitude: 19.489089
Longitude: 76.632593
Elevation: 409.84 ± 45 m
Accuracy: 13.4 m
Time: 02-22-2023 12:17
Date: AT Camp

KALYAN TOLL INFRA
INDOR



225

Powered by NoteCam

Altitude: 19.489364
Longitude: 76.632009
Elevation: 410.14±100 m
Accuracy: 17.2 m
Time: 02-22-2023 12:17
Note: AT Camp



TRUE COPY

226

Powered by NoteCam

24

altitude: 19489504
longitude: 76.63173
elevation: 410.14±14.4 m
accuracy: 18.9 m
time: 02-22-2023 12:17
note: AT Camp



Handwritten signature

TRUE COPY

227

Powered by NoteCam

Annexure
A/3
Cally

25



Latitude: 19.489153
Longitude: 76.631367
Elevation: 626.06±54 m
Accuracy: 14.9 m
Time: 02-22-2023 12:00
Lote: AT Camp

TRIP COPY

228

Powered by NoteCam

Latitude: 19.488874
Longitude: 76.631568
Elevation: 626.06±30 m
Accuracy: 16.4 m
Time: 02-22-2023 12:00
Note: AT Camp



TRUE COPY

229

Powered by NoteCam

27

altitude: 19.4888616
longitude: 76.631763
elevation: 626.76±50 m
accuracy: 59.9 m
time: 02-22-2023 11:58
note: AT Camp



TRUE COPY



230

altitude: 19.488966
longitude: 76.631433
elevation: 626.36±38 m
accuracy: 13.1 m
time: 02-22-2023 11:59
note: AT Camp

Powered by NoteCam




TRUE COPY

231

29

Annexure A/4
Cally



KALYAN TOLL INFRASTRUCTURE
INDORE

TRUE COPY



Y
TRUE COPY

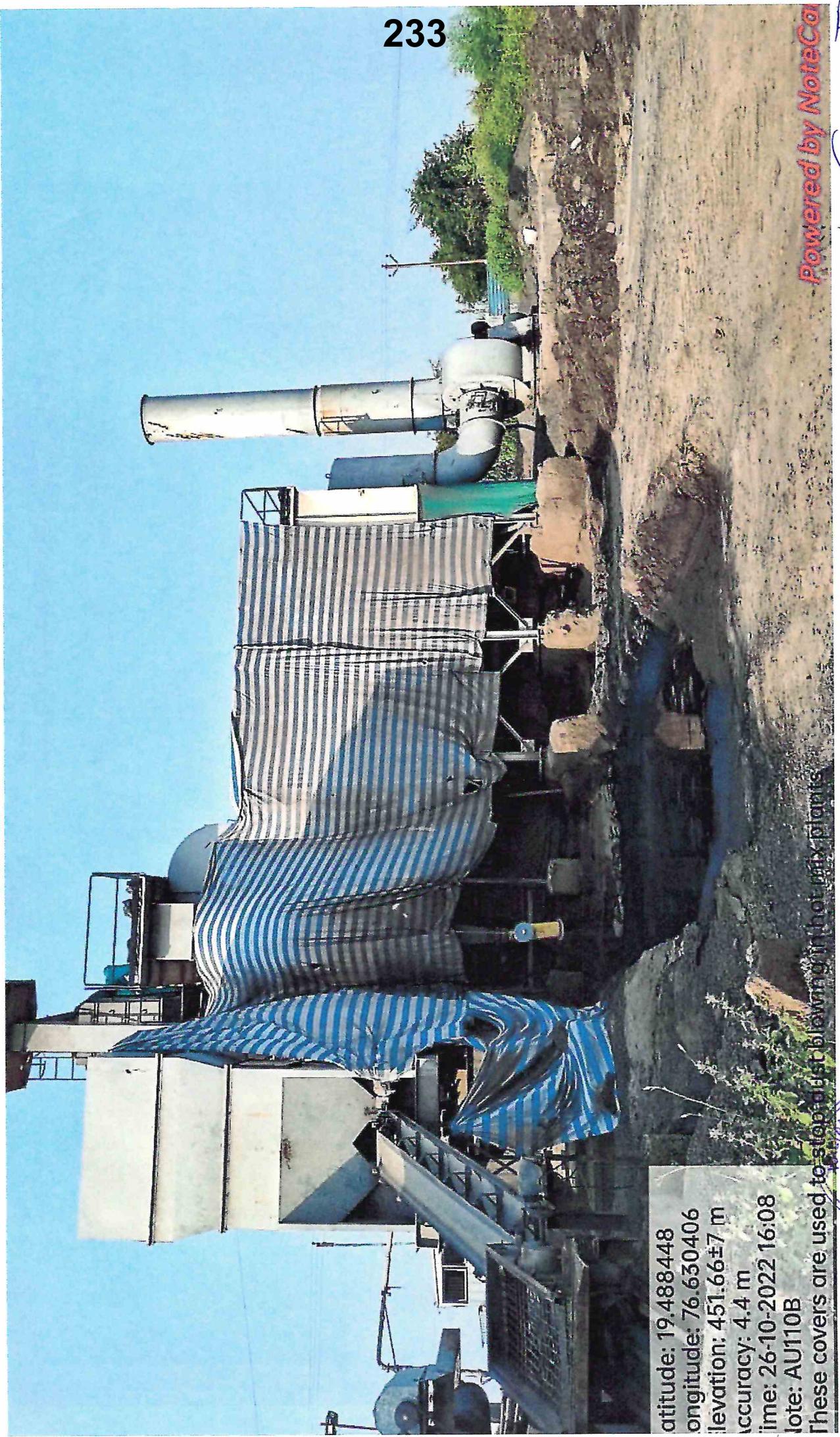


233

Powered by NoteCam

Annexure
A/5
(Cally)

31



altitude: 19.488448
 longitude: 76.630406
 elevation: 451.66±7 m
 accuracy: 4.4 m
 time: 26-10-2022 16:08
 note: AU110B

These covers are used to stop dust blowing in that mix plants



TRUE COPY
 ✓



234

altitude: 19.48851
longitude: 76.630486
elevation: 471.09±7 m
accuracy: 13.6 m
time: 26-10-2022 16:09
note: AU110B

These covers are used to stop dust blowing in hot mix plants

Powered by NoteCam



TRUE COPY

A/6
Cally



2



236

34



PROB. COPY

237

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35

altitude: 19.488437
 longitude: 76.630455
 elevation: 456.82±9 m
 accuracy: 13.0 m
 time: 26-10-2022 16:08
 note: AU110B

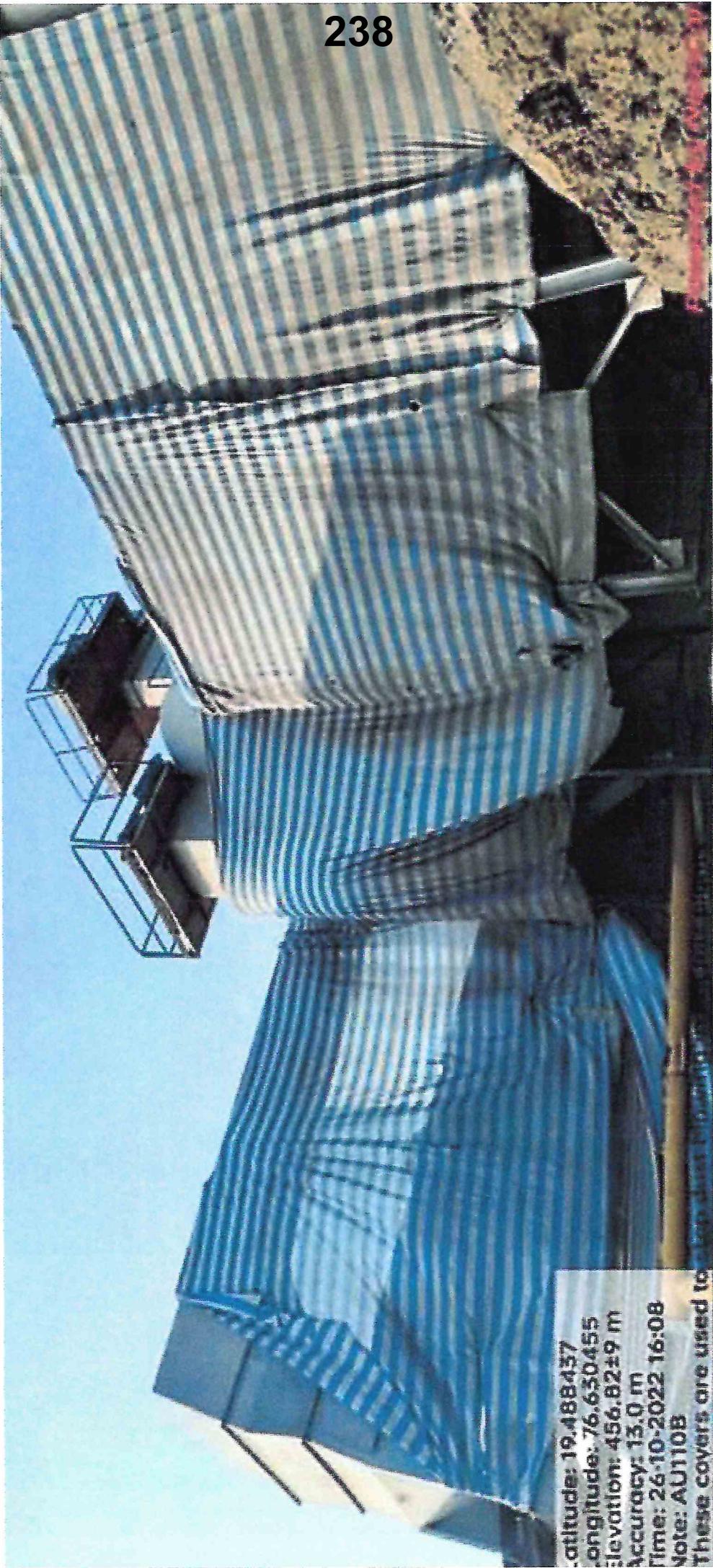
These covers are used to stop dust blowing in hot mix plants



TRUE COPY

238

36



Latitude: 19.488437
Longitude: 76.630455
Elevation: 456.82±9 m
Accuracy: 13.0 m
Time: 26-10-2022 16:08
Note: AU110B
These covers are used to...



TRUE CO



240

Annexure

A/7

(Colly)

38

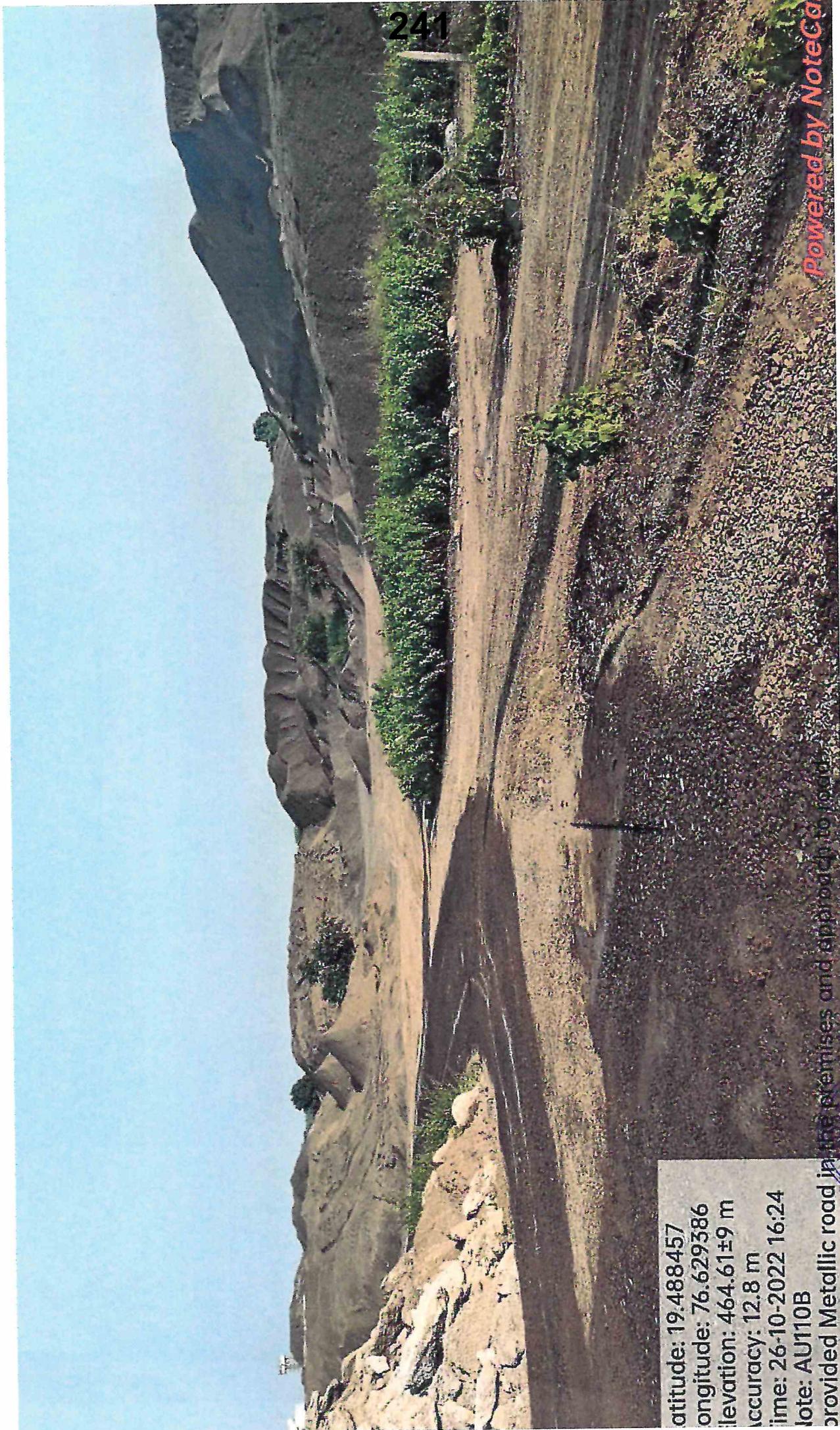
Latitude: 19.4888412
Longitude: 76.6298803
Elevation: 458.97±10 m
Accuracy: 11.1 m
Time: 26-10-2022 16:18
Note: AU110B
provided Metallic road in the premises



Powered by NoteCam

TRUE COPY





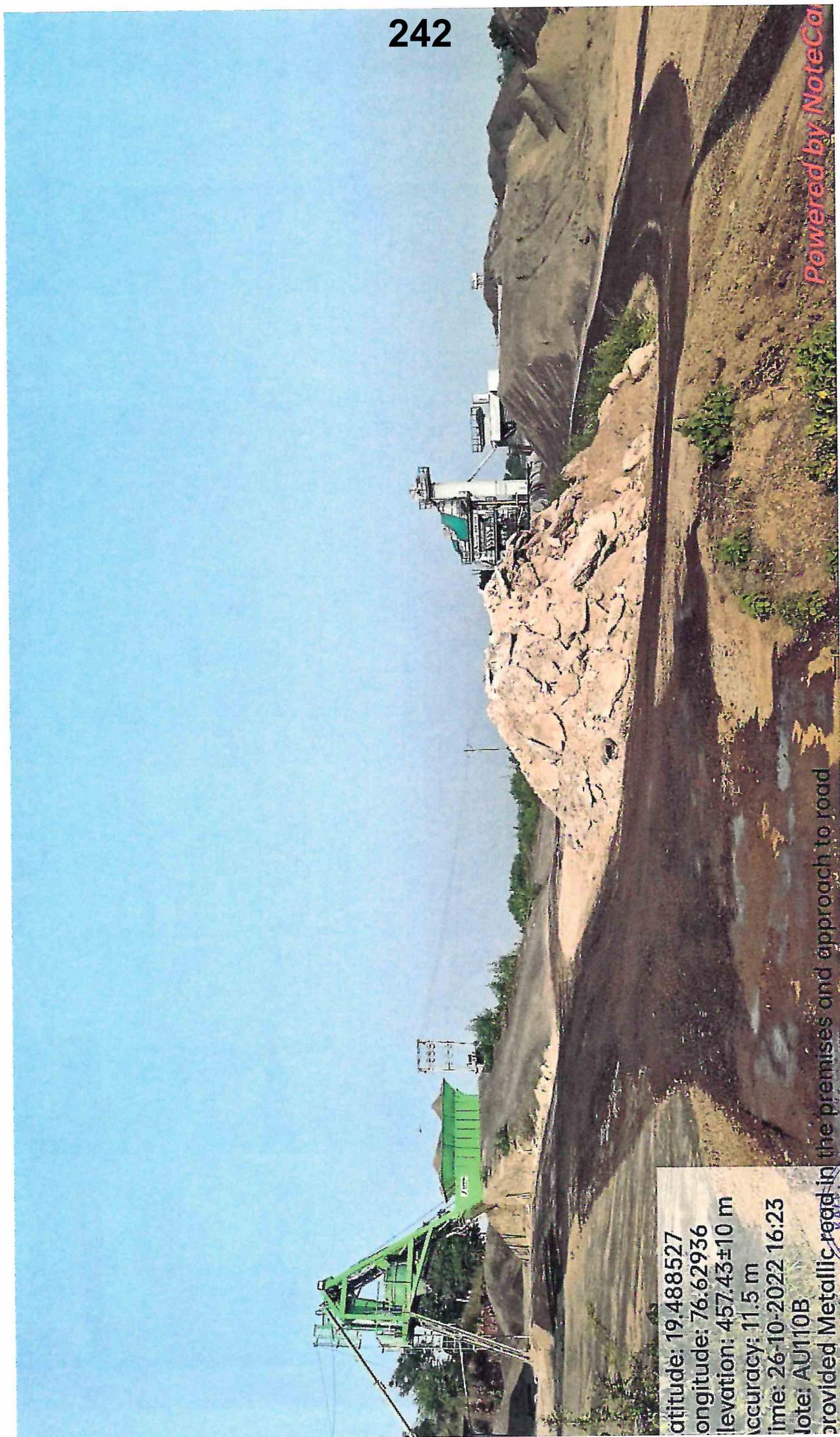
241

Altitude: 19.488457
Longitude: 76.629386
Elevation: 464.61±9 m
Accuracy: 12.8 m
Time: 26-10-2022 16:24
Note: AU110B
provided Metallic road in the premises and approach to road.

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altitude: 19.488527
 longitude: 76.62936
 elevation: 457.43±10 m
 accuracy: 11.5 m
 time: 26-10-2022 16:23
 note: AU110B

provided Metallic road in the premises and approach to road

Powered by NoteCam



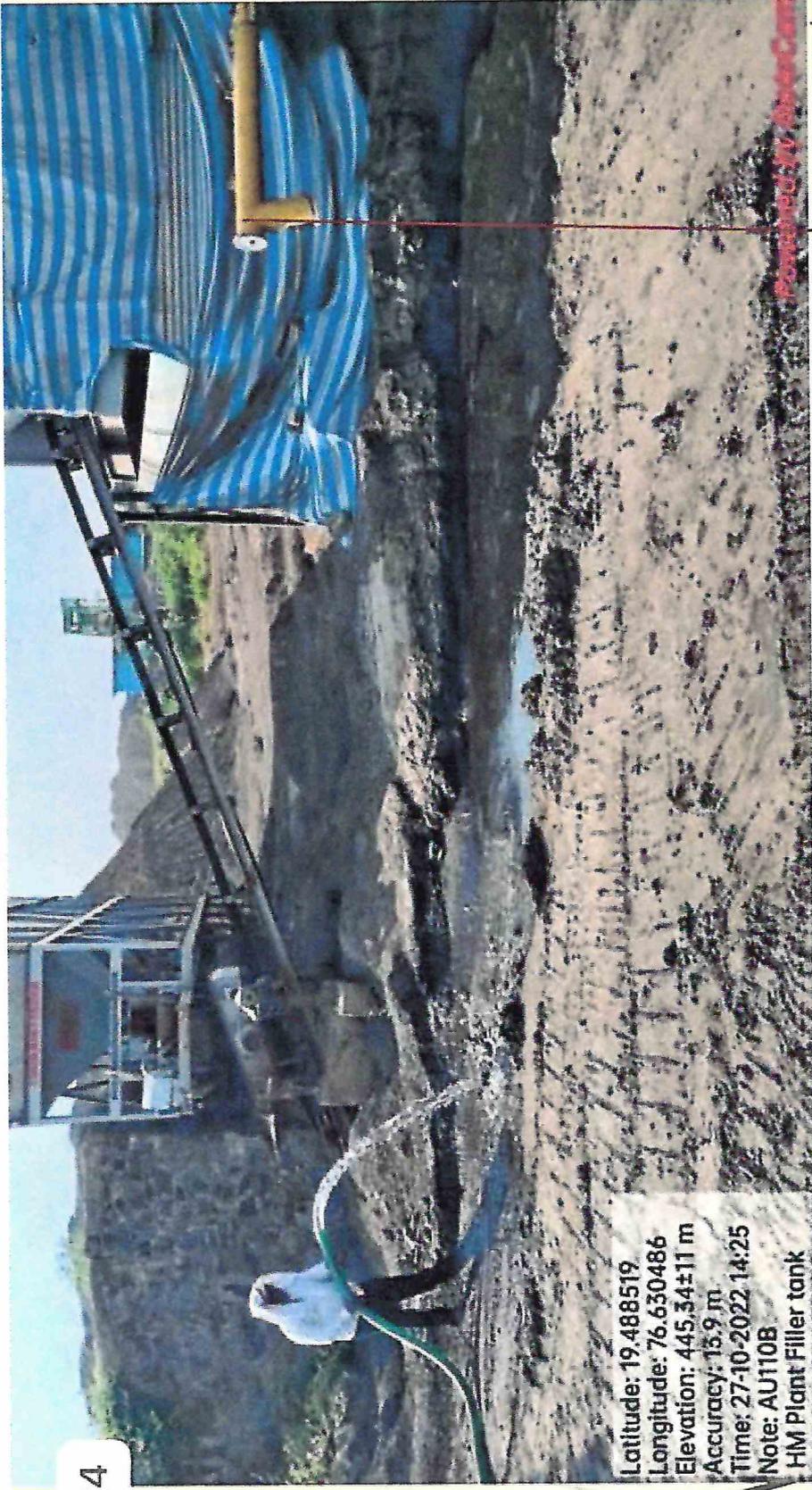
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Annexure

A/8

(Cally)

41



In order to avoid pollution due to ~~ash~~ dust and pollutant, it is

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244

Powered by NoteCam

altitude: 19.488836
longitude: 76.629862
elevation: 455.36±4 m
accuracy: 10.7 m
time: 26-10-2022 15:40
date: AU110B

3. provided water sprinkling system for Rice plot.



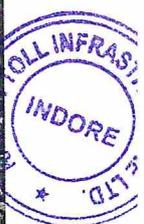
TRUE COPY



245

Powered by NoteCam

altitude: 19.488846
longitude: 76.629719
elevation: 464.76±5 m
accuracy: 4.2 m
time: 26-10-2022 15:39
date: AU110B
3. provided water sprinkling system for hot drying



TRUE COPY

A/9

44



MAHARASHTRA POLLUTION CONTROL BOARD

45

Phone : 0240-2473461/62/63

Fax : 0240-2473462



Email : roaurangabad@mpcb.gov.in

"Your Service is our Duty"

Regional Office:

Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra, Near Seth
Nandlal Dhoot Hospital Jalna Road,Aurangabad-
431210

Orange/SSI /UAN No. 0000123608

Date:27/01/2022

Consent No. RO-AURANGABAD/CONSENT/2701001188

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules 2016.

[To be referred as Water Act, Air Act and H&OW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Kalyan Toll Infrastructure Ltd.
Gut No. 143, Adgaon Darade,
Tq. Selu, Dist. Parbhani

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of H&OW (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1)The Consent to Establish is granted for a period up to: Commissioning of the unit or for 5 years whichever is earlier.

2)The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	HOT MIX (Asphalt/Bitumen)	1500	MT/Day
2	Ready Mix Concrete	240	m3/day

3)CONDITIONS UNDER WATER ACT:

(i) The daily quantity of trade effluent from the factory shall be Nil

(ii)The daily quantity of sewage effluent from the factory shall not exceed 0.5 M3.

(iii) Trade Effluent : Nil.

(iv) Treatment: Nil.

(v) Trade Effluent Disposal: N.A.

(vi) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate

MPCB-CONSENT- 0000122967

Page 1 of 5



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and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- | | | | |
|-----------------------|---------------|-----|-------|
| (1) Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) BOD 3 days 27o C. | Not to exceed | 100 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
---------	---------------	----------	-----	-----------	----------

(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4) The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- | | | | |
|---|-----|------|-----|
| (i) Domestic purpose | ... | 0.70 | CMD |
| (ii) Water gets Polluted & Pollutants are Biodegradable | ... | 0.00 | CMD |
| (iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic | ... | 0.00 | CMD |
| (iv) Industrial Cooling, spraying in mine pits or boiler feed | ... | 1.50 | CMD |
| (v) Agriculture/Gardening | | 0.50 | CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5) CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) **Control Equipment :** Air pollution control equipments of adequate capacity shall be provided to limit the emissions.

a) Control Equipment for Hot Mix Plant:-

1. Drum mix machine shall be maintained with dust collector followed by scrubbing system of sufficient capacity to limit emissions.
2. Closed silo will be used for addition of cement in concrete making plant to avoid fugitive emission of particulate matter.
3. Water sprinkling arrangement at the vent (6 m height) is proposed for Hot Mix Plant before emitting flue gas through its vent with recirculation system so as to avoid particulate matter emission.
4. Closed silo will be used for addition of dust at Wet Mix Macadam Plant to avoid fugitive emission of particulate matter.
5. Construction of the metallic roads within the premises.
6. Regular cleaning and wetting of the ground within the premises.
7. Growing of a green belt along the periphery.

b.) Standards for Stack Emissions:

- | | | |
|-------------------------|---------------|------------------------|
| i) SPM --- | Not to exceed | 150 mg/Nm ³ |
| ii) SO ₂ --- | Not to exceed | --- Kg/day |

MPCB-CONSENT- 0000122967



Page 2 of 5

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(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Diesel	25	Ltr/Hrs

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Hotmix drum	7

(iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.
- 3) The applicant shall plant minimum three varieties of trees such as Eucalyptus, Su Babul etc. and the density of same not less than 1000 trees per acre over 33% of the available open land.

6. CONDITIONS UNDER HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
The industry shall not generate any hazardous waste				

(ii) Treatment: - NIL

- a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment's, the production process connected to it shall be stopped.
- b. Industry shall obtain registration from CPCB as a re-refiner of Used oil having environmentally sound technology as per the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016 before commencement of production.
- c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be

MPCB-CONSENT- 0000122967

Page 3 of 5



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(Handwritten signature)
25/1/2016

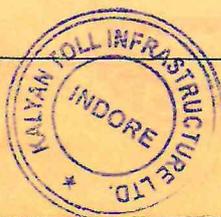
submitted to this office & concerned Regional Office/ Sub Regional Office.

- d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and shown & submitted to the Board as & when asked for.

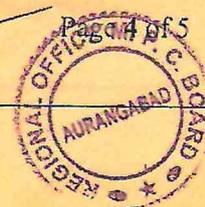
7. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipment's provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. **The applicant shall not start any commercial production before obtaining the valid consent to operate from the Board.**
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

MPCB-CONSENT- 0000122967



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8. This Consent shall not be construed any relaxation from obtaining necessary No Objection Certificate from other Government Agencies as may deemed fit necessary.
9. The Capital investment of the industry is Rs. 347.08 Lakh Only
10. The Board reserves the right to revoke, change or alter the terms and conditions of this Consent.

For and On Behalf of the
Maharashtra Pollution Control Board,



(P.M. Joshi)
(P.M. Joshi)

Regional Officer, Aurangabad.

25/1/2021

To,
M/s. Kalyan Toll Infrastructure Ltd.
Gut No. 143, Adgaon Darade,
Tq. Selu, Dist. Parbhani

Copy submitted to :-

1. The Member Secretary, MPCB, Mumbai.

Copy f.w.cs. to :-

1. The Chief Accounts Officer, MPCB, Mumbai.

Copy forwarded to :-

1. The Sub-Regional Officer, MPCB, Parbhani.

Copy to Master file.

Received Consent fee of -

Sr. No.	Amount(Rs.)	TXN No.	Date	Drawn On
1	15000/-	TXN2110002344	26-10-2021	-



12.11.22

252



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Annexure
A/11
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HOT MIX PLANT
KALYAN TOLL INFRASTRUCTURE LTD.
PROJECT: JH-22-110-B
BILASKA PHATA, RAJENDRA NAGAR, BILASKA
REGD. OFFICE

Time: 10-27-2022 08:20
Location: ktill hot mix plant
Gate: 110b,



TRUE COPY

253



Time: 10-27-2022 08:25
 Note: ktil RMC plant
 au 110b,

RMC PLANT
 KALYAN TOLL INFRASTRUCTURE LTD.
 PROJECT-A112-110B
 BALASA PHATA, PACHLEGADN
 TO RAJEWADI SH 235

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